COURT NO.4

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

WRIT PETITION(S)(CIVIL) NO(S). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AT 3.00 P.M.] 1) I.A. NO. 2768/2016 (APPLN. FOR DIRECTIONS FILED BY A.C.) 2) IA D. NO. 153213/2019 (APPLN. FOR DIRECTIONS ON BEHALF OF UNION OF INDIA) AND 3) REPORT NOS. 192, 196 AND 197 OF THE MONITORING COMMITTEE AND 4) IA NOS. 91538 AND 91548/2025 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON BEHALF OF S.M. AGARWAL) IN W.P. (C) NO. 4677/1985 "ONLY" ARE LISTED & NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. PRAVEEN SWARUP, MR. NISHIT AGRAWAL, MR. CHIRAG M. SHROFF, MR. SURYA KANT, DEVANSHU KUMAR DEVESH, MS. ROOH-E-HINA DUA, ADVOCATES MR. MR. KAUSHAL YADAV, MS. RAKHI RAY, MR. MANAN VERMA, M/S MITTER AND MITTER CO., ADVOCATES

Date : 29-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. S. Guru Krishna Kumar, Sr. Adv. (A.C.) Ms. Anitha Shenoy, Sr. Adv. (A.C.) Ms. Srishti Agnihotri, AOR Mr. Ashwin K., Adv. Mr. Vishesh Goel, Adv. Ms. Ayushma Awasthi, Adv. Ms. Sanjana Grace Thomas, Adv. Ms. Niharika Srivastava, Adv. Ms. Sadhana Madhavan, Adv. Mr. D.P. Singh, Adv. Ms. Tara Elizabeth Kurien, Adv. For Petitioner(s): Petitioner-in-person For Respondent(s): Ms. Aishwarya Bhati, A.S.G. Mr. Gurmeet Singh Makker, AOR Mr. Mukesh Verma - A, Adv.

Ms. Chitrangda Rastaravara, Adv.

Mr. Bhuvan Kapoor, Adv. Mr. Raman Yadav, Adv. Ms. Shagun Thakur, Adv. Mr. Shantnu Sharma, Adv. Ms. Garima Prasad, Sr. Adv. Mr. Sanjiv Sen, Sr. Adv. Mr. Praveen Swarup, Adv. Mr. Ravi Kumar, Adv. Mr. Devesh Maurya, Adv. Mr. Pragyan Mishra, Adv. Ms. Aditi Singh, Adv. Mr. Praveen Swarup, AOR Dr. Surender Singh Hooda, AOR M/S. Parekh & Co., AOR Mr. Neeraj Kumar Gupta, AOR Mr. Tarun Johri, AOR Mr. Avinash Kr. Lakhanpal, AOR Mr. Sanjay Kapur, AOR Mr. T. L. Garg, AOR Mr. Shiv Prakash Pandey, AOR Mr. Pranaya Kumar Mohapatra, AOR Mr. Ashwani Kumar, AOR Mrs. Rachana Joshi Issar, AOR Mr. Harish Pandey, AOR Mr. V. K. Verma, AOR Mr. Prashant Chaudhary, AOR Mrs. Rekha Pandey, AOR Mrs. Gauri Pandey, Adv. Mr. Raghav Pandey, Adv. Mr. Pravir Choudhary, AOR Mr. Reepak Kansal, Adv. Mrs. Geeta Rani, Adv. Ms. Nasima, Adv. Mr. Ramit Sehrawat, Adv. Ms. Ruhi Gupta, Adv.

Mr. Nikilesh Ramachandran, AOR Ms. Prerna Mehta, AOR Mr. Sunil Kumar Jain, AOR Mr. Ravi Kumar Tomar, AOR Mr. Tejaswi Kumar Pradhan, AOR Mr. Pranab Kumar Samantray, Adv. Mr. P. Parmeswaran, AOR Mr. Gunnam Venkateswara Rao, AOR Mr. Abhay Kumar, AOR Mr. Devendra Singh, AOR Mr. A. Venayagam Balan, AOR Ms. Binu Tamta, AOR Mr. Shekhar Kumar, AOR Mrs. Anil Katiyar, AOR Ms. Anu Gupta, AOR Ms. Manju Jetley, AOR Ms. Sharmila Upadhyay, AOR Mr. Pawan R Upadhyay, Adv. Mr. Satish Aggarwal, AOR Mr. Satyendra Kumar, AOR Ms. Roopa Paul, Adv. Mr. H L Chumber, Adv. Mr. Parveen Paul, Adv. Mr. Jatinder Pal, Adv. Mr. Gaurav, Adv. Mr. Ajit Sharma, AOR Mr. Suresh Chandra Tripathy, AOR Mr. Md. Farman, AOR Ms. Ruby Singh Ahuja, AOR Mr. Sudhir Naagar, AOR

Mr. Venkateswara Rao Anumolu, AOR Mr. Abhijit Sengupta, AOR Ms. Sunita Kumari, Adv. Mr. Paras Chauhan, Adv. Mr. Amar Nath Singh, Adv. Mr. R.S. Mishra, Adv. Ms. Kuheli Mitra, Adv. Mr. Navneet Kansal, Adv. Mr. Raj Kamal, AOR Mr. Himinder Lal, AOR Ms. Rukhsana Choudhury, AOR Mr. Harsh V. Surana, AOR Mr. Ajay Kumar Singh, AOR Ms. Akriti Chaubey, AOR Ms. Pratibha Jain, AOR Mr. Ajay Pal, AOR Mr. Shekhar G Devasa, Sr. Adv. Mr. Manish Tiwari, Adv. Ms. Thashmitha Muthanna, Adv. M/S. Devasa & Co., AOR Ms. Astha Sharma, AOR Ms. Aishwarya Bhati, A.S.G. Ms. Ruchi Kohli, Sr. Adv. Ms. Swarupama Chaturvedi, Sr. Adv. Ms. Suhashini Sen, Adv. Mr. Rajat Nair, Adv. Mr. B.K. Satija, Adv. Ms. Shagun Thakur, Adv. Ms. Chitrangda Rastravara, Adv. Mr. Chinmayee Chandra, Adv. Dr. N. Visakamurthy, AOR Mr. Manan Verma, AOR Mr. Jasmeet Singh, AOR Mr. Rahul Narayan, AOR Mr. Dhananjay Garg, AOR Mr. Abhishek Garg, Adv. Mr. Praveen Bajaj, Adv.

	Chaudhary Shamsuddin Khan, Adv. D.K. Garg, Adv.
Ms.	B. Vijayalakshmi Menon, AOR
Mr.	Nishit Agrawal, AOR
Ms.	Rakhi Ray, AOR
Ms.	Manika Tripathy, AOR
Mr.	Mayank Aggarwal, AOR
Mr.	T. Mahipal, AOR
Mr.	Rajat Joseph, AOR
Mr.	Gaurav Goel, AOR
Mr.	Umesh Kumar Khaitan, AOR
Ms.	Vanita Bhargava, AOR
Ms. Ms.	Amit Kumar Singh, AOR K. Enatoli Sema, Adv. Chubalemla Chang, Adv. Prang Newmai, Adv.
Mr.	Anando Mukherjee, AOR
Mr. Mr. Mr. Ms. Ms. Ms. Mr.	Lokesh Sinhal, Sr. A.A.G. B.K. Satija, A.A.G. Akshay Amritanshu, AOR Rahul Khurana, Adv. Nikunj Gupta, Adv. Pragya Upadhyay, Adv. Aakanksha, Adv. Ishika Gupta, Adv. Sarthak Arya, Adv. Ravi Vashisht, Adv.
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Ms.	Firdouse Qutb Wani, AOR
Mr.	Kamal Mohan Gupta, AOR
Mr.	Sunny Choudhary, AOR
	Sudhanshu Choudhary, Sr. Adv. Rohit Jain, Adv.

Mr. Gaurav Jain, Adv. Mr. D.K. Devesh, AOR Mr. Kailas Bajirao Autade, AOR Mr. Anand Varma, AOR Mr. Shekhar Prit Jha, AOR Mr. Rameshwar Prasad Goyal, AOR Mr. Prithu Garg, AOR Mr. Krishnanand Pandeya, AOR Ms. Neha Sharma, AOR Mr. Smarhar Singh, AOR Ms. Shweta Kumari, Adv. Mr. Vikas Chopra, Adv. Mr. Manoj Kumar, Adv. Mr. Niranjan Swami, Adv. Mr. Abhinav Agrawal, AOR Mr. Avadh Bihari Kaushik, AOR Mr. Amarjit Singh Bedi, AOR Mr. Vishnu Sharma, AOR Mr. Lalit Khanna, Adv. Mrs. Gargi Khanna, AOR Mr. Somnath Mukherjee, AOR Ms. Mayuri Raghuvanshi, AOR Mr. Saurabh Mishra, AOR Mr. Shrimay Mishra, Adv. Mr. Nirbhaya Shankar Tiwari, Adv. Mr. Siddhartha Chowdhury, AOR Mr. Sanjeev Malhotra, AOR Mr. Ramesh Kumar Mishra, AOR Mr. Arvind Gupta, AOR Mr. Vivek Narayan Sharma, AOR Ms. Shruti Priya Mishra, Adv. Mrs. Mahima Bhardwaj Kalucha, Adv. Mr. Dinesh Sharma, Adv. Mr. Rajinder Pal Singh, Adv. Ms. Shruti Jain, Adv. Mr. Ravindra Kumar, Sr. Adv. Mr. Binay Kumar Das, AOR Ms. Priyanka Das, Adv. Ms. Neha Das, Adv. Mr. Shivam Saksena, Adv. Mr. Vikas Bharti, Adv. Mr. Guntur Pramod Kumar, AOR Mr. Dhruv Yadav, Adv. Mr. B.P. Naidu, Adv. Mr. Abinash Kumar Mishra, AOR Ms. Nidhi Mohan Parashar, AOR Mr. Purna Chandra Patnaik, AOR Mr. Karunakar Mahalik, AOR Mr. Yoginder Handoo, AOR Dr. Arvind S. Avhad, AOR Ms. Madhu Sikri, AOR Mr. K. V. Mohan, AOR Mr. Arjun Garg, AOR Mr. Shrey Kapoor, AOR Mr. A. Raghunath, AOR Mr. Prakash Ranjan Nayak, AOR Mr. Tejaswi Kumar Pradhan, AOR Mr. Pranab Kumar Samantray, Adv. Mr. Ambhoj Kumar Sinha, AOR Ms. Binu Tamta, AOR Mrs. Rani Chhabra, AOR Mr. Vishnu Kant, AOR Mr. V. N. Raghupathy, AOR Mr. Prashant Bhushan, AOR

Mr. Alok Gupta, AOR Ms. Sharmila Upadhyay, AOR Mr. Pawan R Upadhyay, Adv. Mr. R. C. Kohli, AOR Mr. T. V. George, AOR Ms. Smita Maan, AOR Mr. Tarun Gupta, AOR Mr. Abhinav Shrivastava, AOR Mr. Vivek Narayan Sharma, AOR Ms. Shruti Priya Mishra, Adv. Mrs. Mahima Bhardwaj Kalucha, Adv. Mr. Dinesh Sharma, Adv. Mr. Rajinder Pal Singh, Adv. Ms. Shruti Jain, Adv. Mr. Ravinder Kumar Yadav, AOR Mrs. Sharmila Upadhyay, Adv. Mr. Pawan R Upadhyay, Adv. Mr. Sarvjit Pratap Singh, Adv. Mr. Anmol Wadhwa, Adv. For M/S. Unuc Legal LLP, AOR Mr. D S Mehra, AOR Mr. Amit Gupta, Adv. Ms. Muskan Nagpal, Adv. Mr. Kshitij Vaibhav, Adv. For M/S. Mitter & Mitter Co., AOR Mr. Bimlesh Kumar Singh, AOR Mr. Lokesh Sinhal, Sr. A.A.G. Mr. B.K. Satija, A.A.G. Mr. Rahul Khurana, Adv. Mr. Samar Vijay Singh, AOR Mr. Nikunj Gupta, Adv. Ms. Aakanksha, Adv. Ms. Sabarni Som, Adv. Ms. Ishika Gupta, Adv. Mr. Ayush Gupta, Adv. Mr. Rajmani Mohanty, Adv. Mr. Sarthak Arya, Adv. Mr. Vaibhav Saini, Adv.

M/S. Karanjawala & Co., AOR Mr. Anand Mishra, AOR Mr. Dinesh Chandra Pandey, AOR Mr. Raj Bahadur Yadav, AOR Mr. Kiran Kumar Patra, AOR Mr. Biswajit Kumar Patra, Adv. Mr. Chandan Maity, Adv. Mr. Preetish Sahu, Adv. Mr. Rajesh Kumar Chaurasia, AOR Ms. Richa Kapoor, AOR Mr. Akshay Verma, AOR Ms. Sushma Verma, Adv. Mr. Manish Sharma, Adv. Mr. Ashok Anand, AOR Mr. Ejaz Maqbool, AOR Mr. Chanchal Kumar Ganguli, AOR Dr. Surender Singh Hooda, AOR Mr. Shantanu Krishna, AOR Mr. Ekansh Mishra, AOR Mrs. Aishwarya Bhati, A.S.G. Mrs. Ruchi Kohli, Sr. Adv. Mr. Mukesh Kumar Maroria, AOR Mr. Rajesh Kumar Singh, Adv. Mr. Rajat Nair, Adv. Mrs. Suhashini Sen, Adv. Mr. S S Rebello, Adv. Mr. Navanjay Mahapatra, Adv. Mr. T S Sabarish, Adv. Mr. Mayank Pandey, Adv. Mr. Madhav Sinhal, Adv. Ms. Sunanda Shukla, Adv. Mr. A Sirajudeen, Adv. Mr. P V Yogeshwaran, Adv. Mr. Sharath Nambiar, Adv. Mr. B K Satija, Adv. Ms. Shradha Deshmukh, Adv. Mr. Chitransh Sharma, Adv. Mr. Sarthak Karol, Adv. Mr. Kritagya Kait, Adv.

Mr. Manish, Adv. Ms. Aishwarya Bhati, A.S.G. Ms. Suhashini Sen, Adv. Mr. Rajesh Kr.singh, Adv. Mr. Rajat Nair, Adv. Mr. S.S. Rebello, Adv. Mr. T.S. Sabarish, Adv. Mr. Navanjay Mahapatra, Adv. Mr. Annirudh Sharma-II, Adv. Mr. Sudarshan Lamba, AOR Mr. Ilin Saraswat, Adv. Ms. Ilma Saifi, Adv. Mrs. Poonam Seth, Adv. Mrs. Anita Rani Sharma, Adv. Mr. M. M. Kashyap, AOR Ms. K. V. Bharathi Upadhyaya, AOR Mr. Abhimanyu Bhandari, Sr. Adv. Ms. Rooh-e-hina Dua, AOR Ms. Dhanakshi Gandhi, Adv. Mr. Haresh Raichura, AOR Ms. Shagun Matta, AOR Mr. Samir Malik, AOR Mr. Krishna Pal Singh, AOR Intervenor-in-person, AOR Mr. Rakesh Mishra, AOR Mr. Alok Kumar Pandey, Adv. Ms. Kiran Pandey, Adv. Mr. Akshit Tyagi, Adv. Mr. Chandra Kant, Adv. Mr. Milind Kumar, AOR Ms. Udita Singh, AOR Ms. Anuradha Mutatkar, AOR Mr. Chirag M. Shroff, AOR Mr. Shyam D. Nandan, AOR Mrs. Priya Puri, AOR Mr. Zeeshan Diwan, AOR

Mr. Abhas Kumar, AOR M/S. M. V. Kini & Associates, AOR Mr. Rajivkumar, AOR Mr. Pradeep Rai, Sr. Adv. Mr. Manoj K. Mishra, AOR Mr. Umesh Dubey, Adv. Mr. Anand Kumar Rai, Adv. Mr. Ashish Kumar Mishra, Adv. Mrs. Rajshree Rai, Adv. Mr. Vinay Rai, Adv. Ms. Baby Devi Bonia, Adv. Mr. Amrish Kumar, AOR Ms. Supriya Juneja, AOR Mr. Anand Shankar, AOR Mr. Ajay Vikram Singh, AOR Mr. Kamlesh Kumar Maurya, Adv. Mrs. Priyanka Singh, Adv. Ms. Swati, Adv. Mr. M Aamir Faiyaz, Adv. Ms. Jyotsna Sharma, Adv. Mr. Divyanshu Kumar Srivastava, AOR Mr. Saurabh Pandey, Adv.

UPON hearing the counsel the Court made the following O R D E R

I.A. NO. 2768/2016 (APPLN. FOR DIRECTIONS FILED BY A.C.)

1. We have perused the earlier order dated 26th March, 2025 passed on this Application. This Application pertains to Shri Sai Kunj Colony which is one of the unauthorised colonies placed at serial no.504 in the list of unauthorised colonies. When the question came of demolition of illegal buildings, on the last date, the Municipal Corporation of Delhi (for short, "the MCD") placed reliance on paragraph 8 of its affidavit which refers to the PM Uday Scheme. We, therefore, directed the MCD to place on record a

copy of the PM Uday Scheme. In terms of the said order, an affidavit dated 24th April, 2025 has been filed by the MCD in which it has relied upon the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 (for short, "the 2019 Regulations"). Firstly, we do not find anywhere a reference to any PM Uday Scheme in the 2019 Regulations. Secondly, under Regulation 7 'affluent unauthorised colonies' have been excluded. A list of unauthorised colonies inhabited by affluent sections of society is annexed to the Regulations in which Shri Sai Kunj is at Item No.43. Therefore, these Regulations are not applicable to Shri Sai Kunj colony. The MCD owes an explanation to this Court as to how it relied upon the so-called PM Uday Scheme knowing fully well that the colony is an affluent colony.

2. In the affidavit, it is further stated that a fresh inspection was carried out in the colony and 116 flats out of 126 flats have been found to be illegal. In relation of 116 flats, show cause notices have been issued under Section 343/344 of the Delhi Municipal Corporation Act, 1957. Out of 116 flats, notices have been given to only 28 flats, that also on 15th April, 2025. We direct the MCD to issue notices to rest of 88 flats within a maximum period of one week from today. The occupants of some of the flats have filed an objection to the Application filed by the learned Amicus Curiae. However, it is for the occupants to raise appropriate contentions by way of reply to the show cause notice. After giving a reasonable time to file reply to the show cause notices in relation to 116 flats to all concerned parties, an

appropriate order shall be passed by the MCD/Competent Authority within a maximum period of three months from today.

3. Our attention is also invited to the various legislations and regulations by which benefit of regularization is being regularly extended to illegal colonies of affluent people. We can understand some benevolent gesture on the part of the authority in protecting As rightly pointed out by the learned Amicus slum dwellers. Curiae, an effort is being made to regularly come out with new legislations or regulations for regularizing unauthorised colonies of affluent people. This issue needs to be gone into in the present PIL. We, therefore, put the Ministry of Housing and Urban Affairs, Government of India; Delhi Development Authority; the Municipal Corporation of Delhi; and the Delhi Government, to notice that this issue will be taken up by this Court. We direct all the four entities to file their affidavits within a period of two months from today stating why there is an attempt to protect illegal structures of affluent people. A date for hearing shall be fixed after receiving the affidavits.

IA D. NO. 153213/2019 (APPLN. FOR DIRECTIONS ON BEHALF OF UNION OF INDIA)

4. This Application has been filed on 30th September, 2019 where the main prayer is for disbanding the Monitoring Committee on the ground that the functions of the Monitoring Committee can be discharged by the Special Task Force constituted under the Delhi Development Act, 1957 and there is a consequential prayer for desealing the properties by the Special Task Force. More than four and half years have gone by, therefore, we dispose of this

Application. If the Union of India still wants to claim the reliefs which are claimed in this Application, they are free to do so by filing a fresh application supported by reasons.

REPORT NO.196

5. Perused the Report No.196 submitted by the Monitoring Committee. For the sake of continuity, we direct that the services of Shri Nand Kishore Gupta, SSA (Retd.) shall be continued till the end of June 2025. No further extension will be necessary.

REPORT NOS.192 AND 197

6. List on 15th May, 2025 at 12:00 noon.

IA NOS. 91538 AND 91548/2025 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON BEHALF OF S.M. AGARWAL)

7. Copies of these Applications be provided to the CEC. After looking into the averments made in these Applications, the CEC will file a report within a period of eight weeks from today.

8. Issue notice, returnable after eight weeks.

9. In the meanwhile, we direct that there shall be no further expansion of the existing cycle track.

(ASHISH KONDLE) ASTT. REGISTRAR-cum-PS (AVGV RAMU) COURT MASTER (NSH)